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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. No. 287/27.

Dt. of Decision : 04-08-97.

M. Yadagiri

.. Applicant.

Vs

1. The Commander, Works Engineer,  
Mudfort, Sec'bad.
2. The Chief Engineer,  
Hyderabad Zone, MES,  
Sec'bad.
3. The Garrison Engineer,  
MES, Golconda, Hyderabad-8.

.. Respondents.

Counsel for the applicant

: Mr. K. Venkateswara Rao

Counsel for the respondents

: Mr. N.R. Devaraj, Sr. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JL

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant was appointed as Mazdoor during the year February, 1988. He was served with a charge sheet in proceedings No.158/384/EIC dt. 14-03-95 (Annexure-II) alleging that at the time of recruitment the applicant had produced a bogus employment registration card and that details like date of birth and educational qualification were not tallying with the documents held by the Employment Exchange (Labour) Hyderabad. After conducting the enquiry the applicant was dismissed from service vide proceedings No.158/760/EIC dt. 30-06-97 (Annexure-I).

3. The applicant has filed this OA challenging the order of dismissal dated 30-06-97.

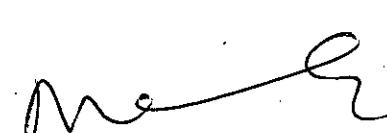
4. The grounds and reliefs claimed in this OA are similar to OA.986/97. Hence we feel it proper to dispose of this OA at the admission stage itself directing the appellate authority to consider the appeal filed by the applicant against the order of dismissal without going into the point of limitation if any.

5. Thus the OA is disposed of at the admission stage itself. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)  
4/8/97

Dated : The 04th August, 1997.  
(Dictated in the Open Court)

spr

  
(R.RANGARAJAN)  
MEMBER(ADMN.)

  
D.R.T. 1882

Copy to :-

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- \*1. The Commander, Works Engineer, M<sup>ud</sup>fort, Sec<sup>'</sup>Bad.
2. The Chief Engineer, Hyderabad Zone, MES, Sec<sup>'</sup>bad.
3. The Garrison Engineer, MES, Golconda, Hyderabad.
4. one copy to Mr. K.Venkateswara Rao, Advocate, CAT, Hyd.
5. One copy to M<sup>r</sup>, N. R. Devaraj. Sr. CGSC, CAT, Hyd.
6. One Copy to The Hon<sup>'</sup>Ble Sri B. S. Jai Parameshwar M(A).
7. One Copy to The D.R. (A).
8. One Duplicate Copy.

Upr.

28/8/97  
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C.D.M.P. RED. BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.R. AGARWAL : M. (M)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARI :  
(M) (D)

Dated: 4-8-97

ORDER/JUDGEMENT

M.A.R.A/C.A.NO.

in

C.A.NO.

987/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions *at the 8th stage*

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

*A/C M. Jai*

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DESPATCH

11 AUG 1997 *Shy*

हैदराबाद आधारीक  
HYDERABAD BENCH